

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s).
5183-5184/2014

SURYA NARAYAN MISHRA Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC. Respondent(s)
(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T. and office report)

Date : 01/05/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr. Sarvjit Pratap Singh,Adv.
Ms. Sharmila Upadhyay,Adv.

For Respondent(s) Ms. Vanshaja Shukla,Adv.
Mr. Ardhendumauli Kumar Prasad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Learned counsel for the respondent No.1 seeks and is given
four weeks' time as last chance to file the counter affidavit.

ated The office report indicates that although by order d
23.2.2015 of this Court four weeks time, as last chance was given
to the learned counsel for the petitioner to comply with the terms
of the order of this Court dated 9.12.2014, yet he has not done the
needful within the period stipulated in the order. Viewed in that
context, the matter shall be listed before the Hon'ble Judge in
Chambers for further future directions. Await orders.

List thereafter.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.05.02
08:21:28 CEST
Reason:

(M K HANJURA)
Registrar

MG